

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-915(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2018**

**NAME OF THE COMPANY: M/s. Simplex Infrastructure Ltd. V/s. M/s. North  
Town Estates Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

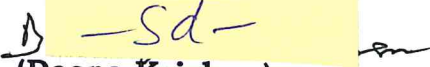
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

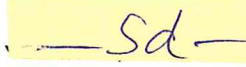
**For the Petitioner: Mr. S. S. Shamsbery and Mr. Ankit Raj, Advocates**

**For the Respondent: None**

**ORDER**

No steps have been taken by the Operational Creditor to serve the Corporate Debtor. Ld. Counsel for the Petitioner prays for one more opportunity. In the interest of justice, one more opportunity is granted returnable on 13<sup>th</sup> August, 2018. Affidavit of service be filed.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**